

NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH, GUWAHATI

I.A. No.70 of 2019
IN
CP (IB) No.08/GB/2019

*Under Section 9 of the Insolvency & Bankruptcy Code, 2016 read with Rule 6
of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules,
2016*

In the matter of

M/s. Rosewood Projects (P) Ltd.

Petitioner/Operational Creditor

-Versus-

M/s. Amarnath International Infrastructure (P) Ltd.: Respondent/Corporate Debtor

Order delivered on 30th September, 2019

Coram:

Hon'ble Mr. Venkata Subba Rao Hari, Member (J)

Hon'ble Mr. Ashutosh Chandra, Member (T)

IRP in person

Mr. Amit Pareek, CA

For the applicant/OC

Mr. H. K. Sarma, Advocate

ORDER

Mr. Amit Pareek, IRP and Mr. H. K. Sarma, advocate appearing for the applicant/OC are present. Heard both sides in IA No.70 of 2019. The above application is filed by the IRP for withdrawal of the above CIRP proceedings as the matter is settled between the parties. Accordingly, the above Interim Application is allowed and all the further proceedings stand withdrawn as settled out of the Court.

1 In the result, company petition CP (IB) No 08/GB/2019 stands disposed of as withdrawn

Sdt

Member (Technical)
Adjudicating Authority

Sdt-

Member (Judicial)
Adjudicating Authority

Dated, Guwahati the 30th day of September, 2019.
//DeKa/30-09-2019//